

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 127/MP/2012

Sub: Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by the Vemagiri Transmission System Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Date of Hearing : 28.8.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Samalkot Power Limited & Others

Parties present : Shri U.K. Tyagi, PGCIL
Shri M.M. Mondal, PGCIL
Shri Mahender Singh, PGCIL
Shri Sumod Tom Thomas, PGCIL
Shri RVM Rao, PGCIL
Shri M.G. Ramachandran, Advocate for PGCIL
Shri R. Raina, NHPC
Shri R.Y. Rao, VTCL
Shri Shravan S.
Shri Mahesh Aggarwal, Advocate
Shri V.K. Singh, RECTPCL
Smt. Shally Bhasin, Samalkot Power Limited
Shri Nakril Mohla, Samalkot Power Limited
Shri Lakshmesh Kamath, Samalkot Power Limited

Record of Proceedings

Due to paucity of time, the hearing of the above mentioned petition could not be taken up. Accordingly, the matter is adjourned.

2. The Petition shall be listed for hearing on 11.9.2012.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief Legal